

Project at an estimated cost of Rs. 1278.83 crores. The project is going to close on 31.3.94. The following 7 water supply schemes are being assisted under the said project.

1. Puthencruz and adjoining panchayats.
2. Greater Cochin Development Area.
3. Kottayam and adjoining panchayats.
4. Adoor and adjoining panchayats.
5. Quilon augmentation.
6. Chithara and adjoining panchayats.
7. Vilappil and adjoining panchayats.

[*Translation*]

Shares of Sardar Sarovar Narmada Corporation

1991. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any complaint regarding shares of Sardar Sarovar Narmada Corporation and its operation and the main points thereof;

(b) if so, the action taken by the Government in this regard; and

(c) the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P.R. BHARDWAJ) : (a) No complaint has been

received so far regarding shares of Sardar Sarovar Narmada Corporation and its operation. However, a complaint was received regarding the bond issue by the company in October, 1993 alleging, inter-alia, irregularities in the prospectus, abnormal fees payable to the Registrar to the Issue, irregularities in the appointment of lead Managers, etc.

(b) and (c) this complaint was taken up by the Registrar of Companies, Ahmedabad with the SEBI and the company. It is intimated that this matter is sub-judice, as the complaint is made part of the subject matter of a civil application filed in the High Court of Gujarat, Ahmedabad.

[*English*]

Ad Hoc Allotment of Government Accommodation

1992. SHRI PANKAJ CHOWDHARY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government employees who were sanctioned ad hoc allotment of type II accommodation during the year 1992 have not been allotted any accommodation so far;

(b) if so, the details thereof; and

(c) the time by which these employees are expected to be allotted Government accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) The number of government servants who were

sanctioned adhoc allotments and were allotted accommodation are as follows

Sanctions - 1820

Allotted - 581

1239 such sanctions pertaining to the year 1992 are pending for allotment.

(c) As the actual allotment depends upon the vacancies arising, it is not possible to specify any time limit.

[*Translation*]

Interest on Deposits of Non-Banking and Non-Financial Companies

1993. SHRI CHETAN P.S.
CHAUHAN :
SHRIMATI BHAVNA
CHIKHLIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to reduce the rate of interest on the deposits of non-banking and non-financial companies; and

(b) if so, the time by which a notification is likely to be issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b) The relevant provisions of the Companies (Acceptance of Deposits) Rules, 1975 have been amended, vide notification No. GSR 744 (E) dated 10.12.1993, reducing the maximum rate of interest on deposits from 15%

per annum to 14% per annum with rests which shall not be shorter than monthly rests.

[*English*]

Production of Key Bulk Drugs

1994. SHRI C. SREENIVASAN : Will the PRIME MINISTER be pleased to state :

(a) whether the production of Key Bulk Drugs required for the manufacture of indigenous medicine has been decreasing during the last three years;

(b) if so, the reasons therefor;

(c) whether the prices of drugs and medicinal formulations have increased in recent months; and

(d) if so, the measures taken by the Government to bring down their prices?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The prices of price controlled formulations are regulated through the provisions of Drugs (Prices Control) Order, 1987.